

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)  
IN  
ORIGINAL APPLICATION NO. 230 OF 2021 (SZ)**

**ACTION TAKEN REPORT FILED BY THE ADDITIONAL CHIEF  
SECRETARY, LOCAL SELF GOVERNMENT**

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Dated at Chennai on this the 22<sup>nd</sup> day of February, 2022.

**M/s. E.K.KUMARESAN**

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

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**Action Taken by Local Self Government in OA 230 of 2021 of  
Hon'ble NGT in Solid Waste Management Rules 2016**

The Hon'ble NGT as per order dated 29.10.2021 in OA 230/2021 has observed that the proposed plan in terms of timeline is against the statutory rules - Solid Waste Management Rules, 2016 and with regard to setting up of STP, the timeline proposed is in violation of judgment of the Hon'ble Supreme Court in Paryavaran Suraksha Samiti & Anr. India & Ors.2

The State of Kerala has already filed an detailed Action Taken report on 11.01.2022 regarding the activities performed at Ottapalam along with the progress report.

The Chief Secretary, State of Kerala is directed to file the specific report regarding the action taken from their side in their review meetings directed to convened by the Principal Bench in O.A 606 of 2018 in respect of non implementation of Solid Waste Management Rules with regards to Ottapalam Municipality specifically and also to file a detailed report regarding the outcome of review meeting in respect of each local bodies in State of Kerala and what is the specific action taken by them in this regard to rectify the gap in the implementation.

It is submitted that as per G.O (M.S) No. 65/2018/Local Self Government Department dated 13.09.2018 Government have notified Solid Waste Management Policy in terms of Rule 11 and 15 of Solid Waste Management Rules 2016.

**Agencies who have been roped in for the implementation of the SWM Rules and coordination mechanism:**

There are multiple agencies in the State of Kerala that are working on the ground to support, coordinate and monitor the actions of the local governments in waste management. These include the Suchitwa Mission, the haritha keralam mission, the MGNREGS mission, the Kudumbashree mission, the Clean Kerala Company, the Kerala Institute of Local Administration (KILA), apart from the HODs - DUA, Director Panchayats and the Commissioner Rural Development.

Orders were issued constituting district level committees under the chairpersonship of the District Collector to coordinate waste management related interventions by all these agencies. Suchitwa mission and haritha keralam mission are positioned as technical support missions. Haritha

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keralam mission also works on campaign mode in collaboration with local governments, and has come up with unique initiatives like ini njan ozhukatte (Cleaning of riverways and canals), pacha thuruthu (creation of green spaces/lungs in densely populated areas, plastic free green protocol campaign (rating government and private institutions on the reduction of plastic waste consumption and adoption of green practices, suchitwa padavi campaign (to rate local bodies on the basis of their performance in waste management), stakeholder networking - with scrap dealers, chicken rendering entrepreneurs etc.

Action taken at the level of Government for Convergent action plans:

The State Government developed and integrated waste management policy document in the year 2020. This formed the basis for seeking and obtaining World Bank support for the Kerala Solid waste management project, which is commencing in the current year. The Navakeralam task force under the ACS LSGD also took the initiative for undertaking a convergent action plan to vitalise the haritha karma sena (activity groups of door step waste collectors, mobilised and operational at LSG level), tying up with the CKCL for sorting, segregation and removal of NB waste from the Material collection facilities, setting up a calendar for disposal of various types of segregated waste - cloth, bottles, papers, electronic items, plastic etc. As a consequence, there are 1019 MCFs to service the 1034 LSGs in the State. Convergent action with MGNREGS was pursued on the basis of which the construction of compost pits and soak pits saw an impressive increase from 2019 to 2020. The Additional Chief Secretary, Local Self Government held regular review meetings with the district level committees to ensure their coordination and holistic action in capacitating the haritha karma sena to undertake their work, to facilitate the work environment by following up on the reluctant consumers, the viability gap funding given to make up for shortfall in revenues on account of incomplete coverage, the construction of mini MCFs where large amounts of waste were generated, etc. During the COVID outbreak action was taken regarding protection of frontline workers in waste management, disposal of bio medical waste, and management of waste that was generated in the COVID front line treatment centres - however, the combination of home deliveries necessitated by the lockdowns and restricted movements, the inability of the haritha karma sena to do door to door collection of waste, and of CKCL and other agencies to collect accumulated waste in the MCFs during COVID which has not relented in the State since January 2020 till date, and the repeated disasters of rains.

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cyclones and ensuing landslips created unfortunate setback to the initiative to address SWM concerns across the State. Nevertheless even in the midst of the pandemic, in order to keep the momentum going, a suchitwa padavi campaign was launched through which an evaluation of the solid waste initiatives of the LSGs was undertaken by independent agencies and those who fared well in waste management were given "suchitwa padavi" (sanitation status) with the intention of fast tracking them for ODF+. Two rounds of these field evaluations were undertaken in recent times covering all 1034 local self governments, one assessment culminated in the award of suchitwa padavi to well performing LSGs and the other resulted in the preparation of a white paper on the state of SWM through LSGs of the State and LSGI level SWM Action Plans.

The issue of lack of clarity regarding the inter se responsibilities of functionaries at the local level involved in waste management was brought to attention of Government in the course of the above interventions. As per GO (Rt) No 880/2021/Local Self Government Department dated 16.04.2021 Government issued orders clarifying the duties and responsibilities of Secretaries of Local Bodies in the implementation of projects for waste management.

In April 2021, a detailed assessment of the quality of implementation of the SWM rules was undertaken by the LSGD. Over 500 functionaries were pressed into action by constituting block level teams that undertook field visits and evaluated the performance of the LSGs on multiple parameters impacting the quality of waste management. The evaluation brought together different stakeholders such as representatives from LSGs, heads of various departments and agencies, district officials, engineers from various departments, resource persons from Haritha Kerala Mission, Suchitwa Mission, Clean Kerala Company, facilitators etc. Over 50 parameters within 13 broad areas were studied and reports generated for each LSG, which were then vetted and consolidated. The focus of the assessment was to look at the existing mechanism of waste collection and management in each of the LSGs, examine the gaps and challenges in the chain, and suggest ways for improved planning and effective implementation. The team has also carried out one to one interactions and focus group discussions with key stakeholders such as the members of Haritha Karma Sena.

#### **a) Formation of Field Inspection Teams**

At the block level, a team of General Extension Officer, Women Welfare Officer, Performance Audit Officer and Resource person from Haritha Kerala

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Mission was formed to conduct the field inspection in the Gram Panchayats. At the district level, the teams were formed comprising members from Haritha Kerala Mission, Suchitwa Mission, Office of the Deputy Director of Panchayats, Regional Joint Director, District Town Planning Officer etc. In districts with more number of municipalities, Assistant Development Commissioner (General) or Assistant Development Commissioner (PAU), Executive Engineer (LSGD), Environment Engineer (Pollution Control Board) were also part of the team. Keeping in mind the special circumstances due to COVID 19 Pandemic, two teams consisting of three members each were also kept as reserve.

#### **b) Training of the Teams**

The team members were given online training by the Kerala Institute of Local Administration (KILA) under the supervision of Haritha Kerala Mission and Suchitwa Mission. On the 8th of April 2021, a total of 456 members of the teams formed at Block level along with the respective district officials received their training. The online session was held from 10.30 am to 1 pm and was chaired by the Additional Chief Secretary, Local Self Government Department (LSGD). On the same day, similar training was held for 84 members from the team formed at the District Level from 2.00 pm to 4.00 pm. The reserve teams were trained at the respective districts on the 9th of April 2021. All the members were oriented on the pre-designed questionnaire for each local body and the template for district-level presentation to be made after the compilation of data. Required numbers of hard copies of the questionnaires were also distributed to each team.

#### **c) Key points of Inspection**

Following items were considered for assessing the waste management facilities at an LSGI:

1. Door to Door Collection of non-biodegradable Waste – Coverage
2. Haritha Karma Sena and their Engagement
3. User Fee Collection – Coverage
4. Mini Material Collection Facility (MCF)
5. Material Collection Facility (MCF)
6. Resource Recovery Facility (RRF) – Linkage, Contract for handing Over waste

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7. Treatment of Biodegradable waste
8. Legacy waste and its treatment
9. Unscientific and Improper Disposal of Waste – Penalt and Persecutions
10. Evaluation and Monitoring of Waste Management and Sanitation
11. Pre- Monsoon Preparations
12. Analysis of the current situation at the Block Level
13. Innovations in the Waste Management Sector

#### **d) Field Inspection**

The Inspection Teams undertook field visits from the 9th of April 2021 to the 13th of April 2021. The teams gathered data required to fill in the questionnaire at two levels. Firstly by collecting available data from each of the allotted local bodies and secondly through primary observation of waste disposal facilities, public spaces and water bodies and interactions with selected households within the local body. Interactions and Focus Group discussions were also held with Haritha Karma Sena to understand their working conditions and challenges.

#### **e) Compilation of data**

The Primary compilation of the data gathered by the Block Level and District Level teams were done on the 15th and 16th of April. This data was further put into the pre-designed template at the Block level on the 17th of April and the District Level on the 18th of April.

#### **f) Analysis**

From 19th of April 2021 to 24 th of April 2021, a State-level review cum workshop was conducted by the Additional Chief Secretary of LSGD wherein the district coordinators of Haritha Kerala Mission and Suchitwa Mission presented the findings of the field inspections. The workshop was also attended by district officials, heads of various departments, secretaries of local self-government institutions etc. The overall situation of waste management and sanitation of each district was analysed in this workshop.

A white paper on the nature of interventions and impact was prepared based on the findings. Additional Chief Secretary Local Self Government Department, conducted a detailed district wise review of the Suchitwa Padavi (Sanitation Status) of every LSGI (Both urban & rural) of the State on the basis of which gaps were identified with regard to the implementation of the SWM Rules, and road map of action to address each of the areas was

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prepared and shared with all LSGs. Subsequently a standard SWM action plan format was prepared and shared with LSGIs. Based on the directions issued by the Honorable NGT, all the 93 ULBs and 941 GPs have prepared their SWM action plans. The draft action plans were vetted at the Block level in GPs and district level in ULBs. All the action plans have been submitted to KSPCB. The status of implementation of Solid waste Management action plan in the state is attached below.

Sl No.	District	No of ULBs and RLBs where action plan was prepared		No of ULBs and RLBs who submitted approved action plan to KSPCB	
		Urban	Rural	Urban	Rural
1	Trivandrum	5	73	5	73
2	Kollam	5	68	5	68
3	Pathanamthitta	4	53	4	53
4	Alappuzha	6	72	6	72
5	Kottayam	6	71	6	71
6	Idukki	2	52	2	51
7	Ernakulam	14	82	14	82
8	Thrissur	8	86	8	86
9	Palakkad	7	88	7	77
10	Malappura	12	94	12	94
11	Kozhikode	8	70	8	70
11	Wayanad	3	23	3	23
13	Kannur	10	71	10	71
14	Kasaragod	3	38	3	38
Total		93	941	93	941

Three rounds of discussion were held at the government level to address the issues of the LSGIs in preparation of the plans.

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It is submitted that Chief Minister , State of Kerala has convened meeting on 06.12.2021 and has given directions to all District Collectors to identify land for waste management activities wherever land is unavailable .

It is submitted that Chief Secretary to the Government had conducted review meetings on 22.09.2020, 25.09.2020, 11.12.2020, 06.03.2021, 17.06.2021 and 23.10.2021 to monitor progress of implementation of Solid Waste Management Rules and convened separate meetings on 18.11.2021 and 10.01.2022 to review the status of progress of Ottapalam municipality. In the meeting of the Chief Secretary, directions were given to the Ottapalam Municipal Secretary to ensure that projects are completed well within timelines proposed. As the timelines proposed have exceeded the statutory time-limit, all out efforts shall be made to complete the execution at the earliest possible. Directions were given to form Subcommittees for clearing proposals so that inordinate delays in clearing projects at council meetings can be avoided.

In order to monitor the compliance of other NGT cases Additional Chief Secretary to the Government, Local Self Government Department is also conducting continuous review meetings to monitor the compliance of NGT directions and implementation of Solid Waste Management Rules 2016 in the State. Regular review meetings to follow up on the SWM plans of local governments were conducted on 09.06.2021, 15.06.2021, 29.06.2021, 13.07.2021, 04.08.2021, 24.08.2021, 04.09.2021, 24.09.2021, 23.10.2021, 09.12.2021 and 8.02.22. Subject specific review meetings have also been held during this period – on clean aquifer campaigns, addressing the issues of Brahmapuram waste site, pilot project for sanitary waste collection, resolution of land issues for waste management projects with the District Magistrates etc.

It is submitted that as per G.O (P) No. 10/2017/P&EA dated 19.04.2017 -Nava Kerala Mission , as part of Solid Waste Management Rules, Government has already formed various task forces at State and District Levels. The task force at State is chaired by Principal Secretary, Local Self Government Department and the members included various stakeholder departments and technical persons. The task force at District is chaired by District Collector and members include representatives from various stakeholder departments at district level.

Also as part of Suchitwa Padavi review activities- a district level review committee chaired by District Collector comprising of other members

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from Suchitwa Mission, Haritha Keralam Mission, Kerala State Pollution Control Board, Mahatma Gandhi National Rural Employment Guarantee Scheme has already been constituted in this regard to review and monitor the activities. Also block level inspection teams were constituted for field verification of data regarding Solid Waste Management in each local body.

It is submitted that Suchitwa Padhavi (sanitation status) assessment had been carried out by the Local Self Government Department in collaboration with Haritha Kerala Mission and Suchitwa Mission. After the evaluation, 74 ULBs and 717 GPs were accorded with Suchitwa Padhavi. The list of Local Bodies those achieved Suchitwa Padhavi status are enclosed as Annexure -I

Based on the performance assessment as part of the Suchitwa Padavi Status, a total score of 350 marks were given to local bodies on each performance indicator and accordingly, the LSGI which scored 245 marks out of 350 (70%) in each districts (urban and rural) were selected for Navakerala Puraskar. Accordingly 14 GPs and 11 Ulbs were awarded.

Status of SWM interventions at ULB and GP level:

It is submitted that as per G.O(Rt) No. 2420/2017/LSGD dated 15.07.2017 Government has issued guidelines for the implementation of Sanitation and Waste Management as part of Haritha Keralam Mission. In Kerala as biodegradable waste is treated at site, it is only in the larger cities that there are collection/processing arrangements made for such waste. Many of the ULBs have resorted to providing bio bins for biodegradable waste management at the homestead. The focus has been on institutional arrangements for handling wet waste – like compost facilities, thumboor muzhis, bio methanation plants, and vermicomposting units.

Based on the above mentioned guidelines Local Self Government Institutions have established Haritha Karma Sena for the door to door collection of non biodegradable waste from the source level. 92 ULBs out of the total 93 ULBs and 919 RLBs out of 941 RLBs are practicing segregated door to door collection of waste.

It is submitted that for Non-biodegradable waste management, following are the facilities set up by LSGIs

Material Collection Facilities (MCFs)

There are 886 operational MCF in GPs and 133 operational MCF in ULBs.

Resource Recovery Facilities (RRFs)

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So far 177 RRFs (56 in Grama Panchayats, 54 in Block Panchayats and 67 in ULBs) are now functional. All the RRFs are provided with Plastic Shredding Units and Baling Units. Some of the RRFs are also equipped to recycle plastic materials.

### **Forward Linkage**

Clean Kerala Company Ltd (CKCL) formed by Government of Kerala is entrusted with the responsibility of managing and ensuring forward linkage of non-biodegradable waste collected at the facilities set up at LSGs. At present CKCL has entered into agreement with 809/1034 local bodies (51 Ulbs and 758 GPs).

It functions as a support mechanism to the Local Governments in managing the non-biodegradable waste. Most of the other LSGs also have tie up with service provider agencies like CKCL based on clear guidelines which have been issued by the State Government regarding utilising such services. In Kerala there is a three-tier institutional arrangement for waste management with Haritha Karma Sena (Green Army) at grass roots, Material Collection Facility (MCF) at LSG level and Resource Recovery Facility (RRF) at Block / Municipality levels.

### **Activities of Clean Kerala Company Ltd**

#### **1. Shredded Plastic Production for Polymerised Road Construction**

The polymerised road construction is a scientific solution to the problem caused by the plastic waste. Plastic waste consisting of carry bags, disposal cups, polystyrene, multilayer films, polyethylene and polypropylene foams is shredded into small pieces (between 1.6mm-2.5mm). The process needs no new machinery and it is in situ process. The overall consumption of bitumen is less by 10 to 15% and the cost is reduced. By laying 1Km single plastic road, 10 lakh carry bags are consumed with a saving of 1 ton of bitumen (Rs 50,000/- approximate). CKCL has tie ups with agencies involved in polymerised road construction as forward linkage.

#### **2. Collection and Safe Disposal of E-Waste**

Clean Kerala Company Limited ensures that the E-waste collected from the State is being forwarded to a leading recycler, authorized by both the Central Pollution Control Board and Kerala State Pollution Control Board, for the scientific recycling and disposal, as per the E-Waste (Management) Rules 2016 and to issue the mandatory documents for the recycled E-Waste. The company has been successful in catering to the E-waste disposal needs of Government Offices and Public sector undertakings and Academic institutions. Since we

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started operation in 2014, we have collected and channelized 1706 MT e-waste as on 31<sup>st</sup> December 2021.

**3. Collection and Disposal of Glass Waste**

Glass waste including Beer and liquor bottles are collected by the Haritha Karma Sena on a regular basis and are lifted by the Clean Kerala Company making a payment to HKS. The glass waste collected by the CKCL are handed over to recyclers for further processing outside the State. As on 31<sup>st</sup> December 2021, 259.84 MT glass waste collected and disposed.

**4. Collection and Disposal of Miscellaneous waste**

Non-recyclable waste such as cloth waste, chappal, resin bags, etc were also collected periodically and safely disposed through appropriate disposal system. As on 31<sup>st</sup> December 2021, 93.15 MT such materials collected and disposed. For collection and disposal of such material a calendar system has been instituted and periodical collection is conducted in the Local Governments.

**5. Agreements with LSGIs**

The Clean Kerala Company entered in to agreements with LSGIs for supporting collection, storage, segregation and safe disposal through empanelled Recyclers and Aggregators. As of December 31, 2021 agreements executed with 809 LSGIs.

**6. Purchase of Segregated Materials from Haritha Karma Sena (Green Army – Saphai Sathy)**

The Haritha Karma Sena employed by the LSGIs on an enterprise mode for door-to-door collection of Non Bio Degradable Waste are brought to the Material Collection Facility of the LSGI and they are trained to segregate the material based on the type and quality. During the last one-year January to December 2021, 3053.34 MT segregated valuable materials were purchased and a sum of Rs 1,70,20,083/- paid to Haritha Karma Sena.

**7. Collection and safe disposal of Rejects**

In Kerala every year before the monsoon Pre monsoon cleaning operations is organised on a campaign mode. All canals, drains, public places and roads and highway sides are cleaned by the respective LSGIs. The waste that accumulate in this drive are largely non-recyclable waste that need to be converted in to RDF or to landfills. The practice followed is to send most of the waste to Cement kilns after converting it to RDF. Clean Kerala Company engage aggregators who have valid agreements with Cement Factories and these wastes

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are transferred for safe disposal. During the last two years 21455.85 MT reject waste was collected and safely disposed.

The State through Suchitwa Mission has already invited a Request for Proposal for empanelling agencies for non recyclable plastic waste management in ULBs. The last date for submission of proposals is 30.12.2021. The agencies so enlisted shall be engaged at local bodies at free of cost for managing reject and non-recyclable plastic waste for further processing/co-processing at facilities available.

It is submitted that The Director of Urban Affairs has also conducted meetings on the Implementation of Solid Waste Management Rules 2016, preparation SWM action plan on NGT OA No.230/2021 of Ottappalam Municipality. The details of meeting convened are given below;

- An online meeting conducted on 29.1.2021 in the matter of protection of Water bodies control of pollution and SWM Rule implementation.
- An online review meeting conducted on 13.8.2021 regarding the implementation of Waste Management Project of Brahmapuram, Kochi.
- An Online review meeting conducted on 27.8.2021 for preparing Solid Waste Management Action Plans of ULB's.
- Based on the orders in O A 147/2020, this department has taken steps to speed up the matter at Urban Local Bodies' Level.
- In the Monthly Review Meeting conducted on 9.12.2021 at Padmam Hall, IMG, Thiruvananthapuram, reviewed the matters related to Ottappalam and in general about OA 606/2018 and OA 673/2018 of the Hon'ble National Green Tribunal cases.
- On 28.12.2021 conducted an online Regional Review Meeting exclusively on Swach Bharth Mission (Urban) and reviewed various orders of the Hon'ble National Green Tribunal cases for the Urban. Local Bodies in the central Region. Where the progress of Ottappalam was discussed and directions given to speed up the process as per orders of the Hon'ble National Green Tribunal and the
- On 29.12.2021, conducted an online Regional Review Meeting exclusively for the ULBS in Southern Region and has reviewed the progress in Swach Bharth Mission (Urban) and steps to be

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taken based on the orders of the Hon'ble National Green Tribunal in OA 606/2018 and OA 673/2018. Also given necessary instructions to all ULBS highlighting the follow up steps to be taken on the Action Plan on Solid Waste Management. The importance of urgent steps to be taken on Liquid Waste Management also discussed and reviewed in detail.

- On 30.12.2021, conducted an online Regional Review Meeting exclusively for the ULBS in the Northern Region and has reviewed the progress in Swach Bharth Mission (Urban) and steps to be taken based on the orders of the Hon'ble National Green Tribunal in OA 606/2018 and OA 673/2018 also given necessary instructions to all ULB's highlighting to take the follow up steps to be taken on the Action Plan on Solid Wasted Management.
- On 12.1.2022 conducted an online meeting on Swachh Bharat Mission (Urban) 2.0 and the Garbage Free City Ranking. All ULB's Secretaries and Health Officials participated in the meeting and the indicators and action points on Garbage Free City were discussed and reviewed in detail.
- In order to enable and equip ULBS for GFC programme conducted an online meeting of the ULB's on 27.1.2022. The importance of OA 606/2018 and OA 673/2018 including Solid Waste Management & liquid waste management in detail.
- Solid Waste Management Action Plans of all the 93 ULBs in the State are approved by respective Councils and steps have been taken in furtherance of the Action Plans.

It is submitted that Director of Panchayath has assigned a Nodal Officer to review the progress with respect to waste management activities in Grama panchayaths. The Nodal officer is convening monthly meeting with the Department head to review the progress made by each panchayath and instructions are given to the less performing panchyaths. An institutional mechanism to immediately respond to citizen complaints on whatsapp regarding garbage dumps (with pictures and location details) has also been put in place by the Director Panchayaths.

Activities performed by Panchayaths.

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- 25857 haritha Karma Sena members are assigned to 941 Grama Panchayaths.
- In 941 Grama panchayaths, as per the target 944 working MCF has been installed.
- 100 % MCF coverage has been attained in 7 Districts [Kollam , Kottayam, Idukki, Wayannad, Kannur, Pathanamthitta, Palakkad.]
- 67 RRFs has been installed in 941 GP with Thrissur District having 14 RRFs.
- Door to Door Collection – In 941 GPs Waste is being collected from 4255835 houses ie 50.18 %.
- Non Bio degardeable waste is being collected from 130227 Business institutions.
- Was able to identify the hotspot in waste disposal and installed CCTV cameras wherever necessary. Fine has been imposed by VEOs against the defaulters.

It is submitted that as per GO (Ms)No. 82/2018/LSGD dated 11/06/2018 Government have accorded sanction for the development of Integrated Solid waste management project with waste to energy facility at 7 locations in Kerala. The State Government has appointed KSIDC as the nodal agency to coordinate the implementation of projects in the state in collaboration with concerned Local Self Government Institutions.

**Kozhikode [450 TPD processing capacity waste to Energy plant]**

Tender process for the project completed and Concession Agreement executed on 04th September 2019. M/s Malabar Waste Management Pvt ltd, the special purpose vehicle incorporated by M/s Zonta Infratech Pvt ltd, the successful bidder in the tender process is the Concessionaire for the project. The DPR submitted by the Concessionaire evaluated and approved by a technical Committee. The Concessionaire obtained No Objection Certificate from State Environment Impact Assessment Agency for environment clearance for the project. The Concessionaire has also obtained all statutory clearances from concerned departments such as State pollution Control Board, Town & Country Planning Department, Factories & Boilers, Fire & Rescue Department etc. The basic developmental activities at the site such as road construction, clearing of legacy waste dumped at the site, site levelling etc have been commenced. KSERC has finalized the Power Tariff for the

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power being generated in the plant and the Concessionaire has executed PPA with KSEB. The Concessionaire has also informed that discussion with funding agencies to tie up funds is nearing completion and the formal document on Financial closure is expected to be submitted by last week of February 2022. It is also informed that work orders have been issued to M/s ISGEC Heavy Engineering Pvt Ltd, Noida and CNIM Martin Germany to construct Kozhikkode WtE plant. As per the schedule given by the Concessionaire the construction activities of the plant is expected to be commenced by second week of March 2022.

**Palakkad [200 TPD processing capacity waste to Energy Plant]**

Tender process for the project completed and Concession Agreement executed on 24th August 2020. Blue Planet Palakkad Waste Solutions Pvt Ltd is the Concessionaire for the project. The concessionaire has submitted the draft DPR for the project. Technical Committee appointed by State Government approved the DPR submitted by the Concessionaire. The Concessionaire has commenced the initial site developmental activities such as clearing of vegetation, survey and demarcation of the site boundaries etc. at the site. The Concessionaire has obtained CtE from State Pollution Control Board. The Concessionaire has informed that steps have been taken to obtain the other statutory clearances from Departments / Agencies concerned and the process is expected to be completed by second week of February 2022. The Concessionaire has also informed that proceedings for achievement of financial closure is in final stage and the same is expected to be achieved second week of March 2022. Accordingly the Construction activities of the plant is expected to be commenced by last week of March 2022.

**Kollam [200 TPD processing capacity waste to Energy Plant]**

Tender process for the project completed and Concession Agreement executed on 14th October 2020. M/s Venad Waste Management Pvt Ltd is the Concessionaire for the project. Technical Committee appointed by Government approved the DPR submitted by the Concessionaire. Based on the approved DPR the Concessionaire has taken steps to submit applications for statutory approvals and clearances including CtE from State Pollution Control Board. The Concessionaire has informed that the statutory clearances from the departments concerned are expected to be obtained by second week of March 2022. The Concessionaire has also informed that discussions with funding agencies to achieve the financial closure is nearing

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completion and the formal document on financial closure is expected to be submitted by second week of March 2022. As per the schedule given by the Concessionaire the construction activities of the plant is expected to be commenced by last week of March 2022.

**Kannur [200 TPD processing capacity waste to Energy Plant]**

Tender process for the project completed and Concession Agreement executed. M/s Blue Planet Kannur Waste Solutions Pvt Ltd is the Concessionaire for the project. 9.75 acres of land MSW dumpsite of Kannur Municipal Corporation at Chelora is the location identified for the project.

The Concessionaire has completed the field studies for waste characteristics and quantification study and the draft DPR for the project is expected to be submitted by first week of January 2022.

Kannur Municipal Corporation is using the site currently for the dumping of solid waste generated within their limits and the existing legacy waste dumped at the site to be removed for the Concessionaire to commence the initial site developmental activities. Based on the decision taken at the meeting chaired by Hon'ble Chief Minister direction has been given to initiate tender process for removing the legacy waste dumped at the site.

As per direction given Kannur Municipal Corporation has taken steps to re – tender the removal of legacy waste at the project site .

**Ernakulam [300 TPD processing capacity waste to Energy Plant]**

State Government vide GO ( Rt) No 1754/2021/LSGD dated 14/09/2021 accorded approval to the negotiated Tipping Fee of Rs. 3550/- offered by the selected bidder for the project. Based on the Government order and in accordance with the tender conditions KSIDC issued LOI to the Consortium led by M/s Zonta Infratech Pvt Ltd, the selected bidder for the project on 15/09/2021. Successful bidder has accepted the LoI and has incorporated SPV in the name of Kochi Waste Management Pvt Ltd for the development and operation of the project. As part of the Project Principal Secretary LSG ( WtE) Projects convened a stake holders meeting on 06<sup>th</sup> November 2021 for the participating LSGIs to better understand the project and to take necessary council resolution to participate in the project. Including Kochi Municipal Corporation total 14 LSGIs are included in the project cluster for Kochi WtE project. Out of which 10 LSGIs have taken council approval to participate in the project and to execute the Concession Agreement. Remaining LSGIs have informed that the matter will be placed

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in their council meetings scheduled in 01st week of February 2022. Accordingly the Concession Agreement for the project is expected to be executed by second week of February 2022.

**Malappuram [200 TPD processing capacity waste to Energy Plant]**

As per directions given District Administration has identified an alternate location admeasuring 8 acres at Naduvattom village in Tirur taluk for the project in Malappuram district. District Administration has taken steps to hand over the land to the possession of KSIDC. Global tender for the project will be floated on receipt of the land by KSIDC.

**Thrissur [200 TPD processing capacity waste to Energy Plant ]**

As per direction given District Administration is the process of identifying a suitable location for the 200 TPD processing capacity waste to Energy Plant development of the project. Tender process for the project will be initiated on handing over of the location being identified to the possession of KSIDC.

**Thiruvananthapuram [300 TPD processing capacity waste to Energy Plant]**

As per direction given District Administration is the process of identifying a suitable location for the development of the project. Tender process for the project will be initiated on handing over of the location being identified to the possession of KSIDC.

**Other actions for compliance to SWM Rules:**

It is submitted that Government has initiated actions for the setting up of three regional landfills in the State. Actions have been taken to allot land for the setting up of sanitary landfills at Ambalamugal in Ernakulam District and Madikai in Kasargod District.

It is submitted that based on the proposal submitted by Managing Director, Clean Kerala Company, the Government has initiated actions to identify suitable land for the setting up of regional landfills in the State. Actions have been initiated in consultation with the Industries Department for the allocation of land to Clean Kerala Company Ltd. for the setting up of sanitary landfills, Ambalamukal in Ernakulam District and Madikai in Kasargod District. Land has been allotted to Clean Kerala Company limited for setting up District Sorting and Segregation Facility at Ananthapuram Industrial Estate, Kasaragod (1 Acre), Valacode Industrial Estate, Thrissur

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(50 cents). Land has been allotted to Clean Kerala Company for setting up an integrated plastic recycling plant (1 Acre) and Integrated e-waste recycling plant (2 Acre) at Kuttipuram KINFRA park.

It is submitted that as part of enforcing waste generators to practice segregation of biodegradable, recyclable combustible at source, as per G.O (Rt) No.2511/2017/LSGD dated 22.07.2017 Government have issued directions to bulk waste generators such as Hotels and Canteens, Clubs, Malls, retail shops, Catering units, Shops selling fish and vegetables, Auditoriums/Convention centers, Cinema Theatres to segregate waste into biodegradable and non biodegradable wastes, and to ensure processing of biodegradable waste at source level by establishing various source level waste management facilities like bio bins, aerobic bins, Bio Gas plants etc. As per the said Government Order Local Bodies have been directed to give instructions regarding the segregation of non-biodegradable waste generated in the above mentioned institutions and handing over of same to the Local Bodies for treatment on payment of a fee. LSGIs have been directed to take necessary action based on the Kerala Panchayat Raj Act and Municipality Act to cancel the D&O licenses of the institutions which have not made arrangements as described above without further notice. Local bodies have also been directed to issue D&O licenses only after verifying that the facility for source level management of biodegradable waste is established in the institutions applying for new licenses.

It is submitted that a pilot project has been initiated by the State to collect and manage domestic biomedical and sanitary waste in 7 ULBs in Kochi Corporation Urban cluster (Kochi Corporation, Alappuzha municipality) through the common biomedical waste treatment facility set up at Kerala Enviro Infrastructure Ltd, at Ambalamedu, Kochi. Two ULBs have already identified agencies for collection and transportation of such waste from sources and are in the process of entering into agreement.

It is submitted that a smart garbage app has been developed which is being rolled out in 400 LSGIs in the next 100 days to enable scientific and more accurate waste management as well as responsive grievance redressal.

It is submitted that guidelines for Licensing Poultry Meat Stalls and Poultry Waste Rendering Plants has been issued in the State vide GO(Ms.) No. 227/2021/LSGD Dated, 07.10.2021(Annexure -II) According to the orders, District Level Facilitation and Monitoring Committee under the chairmanship of District Collector has to be formed for approving rendering

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plants and monitoring the same. As on date 14 Districts have formed District Level Facilitation and Monitoring Committees.

It is submitted that Guidelines for registering vehicles transporting waste by LSGIS's and other agencies such as Clean Kerala Company has been issued as per G.O.(Rt)No.1673/2021/LSGD Dated, 06/09/2021. (Annexure - III). Further vide G.O (Rt) No.2485/2021/LSGD dated 6/12/2021 (Annexure -IV) issued directions for monitoring the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take action against defaulters

It is submitted that Government has identified 31 potential old dumpsites in the ULBs, 7 in Grama Panchayats of the state and has given directions to take up projects for scientific bio-mining/ bioremediation. Kochi Brahmapuram, Kozhikode Njaliparambu, Kollam Kureepuzha were the major dumpsites identified by the state. Projects for Bioremediation works have been taken up by the Kochi, Kozhikode, Kollam corporations and remediation works at those places are progressing.

### GOVERNMENT ORDERS ISSUED FOR COMPLIANCE OF SWM RULES, 2016 IN THE STATE OF KERALA.

In order to comply with the Solid Waste Management Rules, 2016 and rules prior to this, the Government has issued various orders and directions to facilitate the implementation of the provisions of the rules.

1. G.O.(Rt)No.2485/2021/LSGD dated 06/12/2021 with regard to OA 100/2021 a committee for monitoring the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters has been issued.
2. G.O.(Rt)No.2432/2021/LSGD dated 01/12/2021 technical Committee has been constituted for work implementation and monitoring of bio remediation of Legacy waste at Brahmapuram.
3. GO(Ms.) No. 227/2021/LSGD Dated, Thiruvananthapuram 07.10.2021 Guidelines for Licensing Poultry Meat Stalls and Poultry Waste Rendering Plants has been approved.
4. G.O.(Rt)No.1673/2021/LSGD Dated, Thiruvananthapuram, 06/09/2021 Guidelines issued for registering and tracking vehicles for transporting waste in Kerala.
5. G.O.(Rt)No. 880/2021/LSGD dated, Thiruvananthapuram, 16/04/2021 duties and responsibilities of officers and secretaries of LSGIs for waste management related works have been fixed.

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- 6. G.O.(Rt)No:464/2021/LSGD dated, 17/02/2021 Guidelines for Installation of Green Facilitation center in pilot base has been approved.
- 7. G.O.(Rt)No.811/2020/LSGD dated 01/05/2020 Integrated Solid Waste Management Strategy document has been approved.
- 8. G.O (MS) No.7/2019/Env dated 17.12.2019 Government has issued further clarification of Ban on Single use plastic.
- 9. Vide G.O (M.S) 6/2019/Env dated 27.11.2019 Government has banned the use of single use plastic in the State of Kerala
- 10. Vide GO(Rt) No.111/2019/LSGD dated 29.08.2019 has banned the use of PVC Flex in the State
- 11. Vide G.O.(Rt)No.2753/2019/LSGD dated 04/12/2019 an Avalokana samithi has been constituted for implementation and monitoring of Haritha Keralam waste management and sanitation sub mission task force State level and district level committee decisions.
- 12. Vide G.O(Rt)No.703/2019/LSGD dated 25.03.2019 Government has accorded sanction to Local Self Government Institutions to provide Viability Gap Fund for further six months for the functioning of Haritha Karma Sena from funds earmarked from plan fund for Waste Management.
- 13. Vide GO No. 471/2019/LSGD dt 01.03.2019 operating cost for Haritha Sahaya Sthapanam sanctioned
- 14. Vide G. O (Rt) no.470/2019/LSGD dated 01/03/2019, administrative sanction is issued by the govt. for the setting up of Septage Treatment Plants in various LSGIs for an amount of Rs. 150 crore by utilizing financial assistance from KIIFB
- 15. Vide G.O (Ms) No. 13/2019/LSGD dt. 01.02.2019 accorded sanction for setting up waste to energy plant at Munnar on Build, Own, Operate and Maintain (BOOM) basis by M/s. AG Dauters Waste Processing Pvt. Ltd. in the land provided by M/s. Kannan Devan Hills Plantation Company Pvt Ltd. without adopting tender process.
- 16. Vide G.O.(Rt) No. 194/2019/LSGD dt. 29.1.2019 accorded sanction for setting up of modern waste to energy biogas plants of 2 ton/day capacity through GPS Renewables Bangalore at Perinthalmanna on pilot basis.
- 17. Vide G. O (Rt) no.3281/2018/LSGD dated 31/12/2018 Government has accorded sanction for providing 90% of govt. subsidy for the projects formulated by LSGIs for installing source level waste management devices like biogas plants and composting devices.
- 18. Vide GO. No. 174/2018/LSGD dated 22.11.2018 - Sanction for establishing 5 MW WiE plants on DBFOT basis through PPP mode \_ modified orders
- 19. Vide GO. No. 3687/2018/LSGD dated 15.11.2018 100% subsidy is provided for setting up composting units in public institutions.

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20. Vide GO No. 2724/2018/LSGD dated 24.10.2018 - Utilization of ULB share of SWM projects included in DPR under SBM (U) - Guidelines issued.
21. Vide G.O (P) No. 132/2018/LSGD dated 19.09.2018 - Post flood cleaning activities - Mass cleaning movement in LSGIs - Directions issued
22. Vide G.O (P) No. 65/2018/LSGD dated 13.09.2018 - State policy on Solid Waste Management in terms of Rule 11 and 15 of SWM Rules, 2016
23. Vide GO No. 2400/2018/LSGD dt. 10.9.2018 Local Bodies are permitted to implement SLWM projects utilizing 100% funds from the SBM (G) scheme.
24. Vide GO No. 5784/2018/LSGD dated 04.09.2018, orders issued making Green Protocol compulsory for Govt. organized programmes and meetings.
25. Vide Proceedings No. 2813/A/2018/LSGD dated 27.08.2018 - Removal and treatment of Non-biodegradable waste from flood affected areas - post flood cleaning measures to be adopted
26. Vide Circular No. 389/DCI/2813/A/2018/LSGD dated 20.08.2018 - Treatment of Animal Carcass in flood affected areas
27. Vide Proceedings No. 2813/A/2018/SM dated 20.08.2018 - Treatment of Animal Carcass in flood affected areas - directions issued
28. Vide G. O (Rt) no.2142/2018/LSGD dtd. 03.08.2018 - Government has accorded sanction for providing 100% of government assistance against project cost for installing WM Plants in Govt./aided Institutions, Hospitals, Quarters etc. which are unable to have any source of fund
29. Vide G. O (Ms) no.82/2018/LSGD dated 11/06/18 - Government has accorded sanction for establishing 5 MW solid waste-to-Energy plants in 7 districts on Design, Build, and Finance, Operate and Transfer basis through public Private Partnership and entrusted KSIDC to float Request for Proposal.
30. Vide G.O(Rt) No. 1391/2018/LSGI dated 19-05-2018 Government has accorded sanction to Local Self Government Institutions for utilizing Plan Fund for providing Viability Gap Fund for six months for meeting preliminary expenditure of Haritha Karma Sena formed at LSGI level as part of HarithaKeralam Mission.
31. Vide Circular No. 176/DCI/2018/LSGD dated 04.05.2018, Green Protocol is implemented in Govt. Departments
32. Vide Govt. Circular No C2/274/2017/I & PRD dated 14/02/18 Government has issued a circular directing all Govt. departments to avoid use of flex board for the promotion of all government sponsored programmes
33. Vide GO. No. 387/2018/LSGD dated 8.2.2018 VGF earmarked to Clean Kerala Company for operating Resource Recovery Facility
34. Vide G.O (Rt) No. 140/2018/LSGD dated 16.01.2018 - Constitution of State Level Advisory Board (SLAB) - Solid Waste Management Rules, 2016

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35. Vide G.O (Rt) No. 127/2018/LSGD dated 12.01.2018 - Modified guidelines issued for sanitation under Haritha Keralam Mission
36. Vide G.O (Rt) No.11/2018/LSGD dated 03.01.2018 – Suchitwa Mission notified as agency for technical and economic appraisal of DPR for SWM under SBM(Urban)
37. Vide G.O (Rt) No.16/2018/LSGD dated 03.01.2018 - Modified G.O. No. 3687/2017/LSGD dated 15.11.2017 - 100% subsidy to Aided Schools for WM plants in public places
38. Vide G.O (Rt) No. 3755/2017/LSGD dated 23.11.2017 directions issued to provide messages related to sanitation including reduction of plastic and other disposable articles, through offices of various departments and agencies which are directly connected to the public.
39. Vide G.O. (Rt) No.3687/2017/LSGD dated 15.11.2017 – 100% subsidy for setting up of waste management units in Public offices governed by LSGIs
40. Vide GO. No. 3214/2017/LSGD dated 5.10.2017 Secretariat, Collectorate and Other Govt. Departments are to comply with Green Protocol
41. Vide GO. No. 2511/2017/LSGD dated 22.07.2017 - Implementing effective & efficient methods of source level waste management in LSGIs.
42. Vide G. O (Rt) No.2420/2017/LSGD dated 15.07.2017, Government issued operational guidelines for the implementation of Haritha Keralam Mission initiatives including Solid & Liquid Waste Management etc.
43. Vide G. O (P) no.10/2017/ P&EA dated 15.07.2017, Government has issued an order regarding the guideline explaining the vision, planning, operation and assistance related to the development missions formulated as part of the Nava Keralam Programme
44. Circular No DB3/753/12/CE/LSGD dated 20.06.2017 Chief Engineer LSGD has also issued directions to use shredded plastic in 20% of road works in 2017-18
45. Vide G.O (Rt) No. 1641/2017/LSGD dated 19.05.2017 Clean Kerala Company has been authorized to establish plastic shredding & bailing units in LSGIs. 106 units have been installed so far.
46. Vide G.O. (Ms) No.80/2017/LSGD dated 03.04.2017 – Guidelines issued on subsidies and related topics – 13th Five year plan for Panchayati Raj / Municipalika Institutions.
47. Vide Proceedings No.2640/C2/2015/SM dated 09.03.2017 – Addition of more Service Providers in the field of SWM – sanction orders issued
48. Vide G.O (Rt) No 3119/2016/LSGD dated 17.11.2016 directions issued to LSGIs for the use of shredded plastic for road construction (road tarring)
49. Vide G.O.(Rt) No. 2732/2016/LSGD dated 24.09.2016 constituted a 18 member State Level Monitoring Committee with the Principal Secretary, Local Self Government

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Department as Chairman and Director, Urban Affairs, Convener - Effective monitoring of implementation of Plastic Waste Management Rules, 2016

50. High Court W.P(C) No.5636/2016 dated 10.06.2016 - Prohibition of burning of plastic and rubber waste
51. Vide Government Circular No. 82200/DC1/2014/LSGD dated 15-02-2016 all Grama Panchayats, Municipalities and Municipal Corporations are directed to promote source level segregation (Household and Institutional Level) of biodegradable and non-biodegradable waste and manage it effectively. All Grama Panchayats, Municipalities and Municipal Corporations are also directed to ensure the treatment of biodegradable waste through composting or bio-methanation methods at all households and institutions by themselves.
52. Vide G.O. (Rt) No.1826/2016/LSGD dated 02.06.2016 - Extension of service of approved Service Providers in the area of SWM in LSGIs
53. Vide G.O. (Ms) No. 321/2015/LSGD dated 15.10.2015 - Implementation of Green Protocol under Plastic Free Sabarimala scheme - ban of plastic and other related products
54. Vide Circular No. 80308/DC1/2014/LSGD dated 10.03.2015 - Operation and Maintenance cost for Waste Management devices in LSGIs - clarification provided
55. Vide G.O. (Rt) No. 85/2015/LSGD dated 09.01.2015 - Renewal of Service Providers in the area of Solid Waste Management in LSGIs - approval issued
56. Vide G.O. (Rt) No.1922/2014/LSGD dated 22.07.2014 - Delegating Suchitwa Mission as authorized agency for issuing technical sanction to various projects
57. Vide G.O. (Rt) No.93/2014/LSGD dated 28.05.2014 - Clean Kerala Company to implement Waste Management projects in ULBs by avoiding tenders and other formalities and ULBs to implement the projects using their plan fund - orders issued
58. Vide G.O. (Rt) No. 3201/2013/LSGD dated 28.12.2013 - Renewal of 12 service providers in the area of SWM in LSGIs - approval orders issued
59. Vide G.O. (Rt) No. 3004/2013/LSGD dated 06.12.2013 - Revised list of approved service providers - addition of more agencies - approval orders issued
60. Vide G.O. (Rt) No. 2434/2013/LSGD dated 30.09.2013 - Renewal of 40 service providers in the area of SWM in LSGIs - approval orders issued
61. Vide G.O. (Rt) No. 966/2013/LSGD dated 09.04.2013 - Constitution of a committee for fixing the criteria - norms for selecting accredited agencies in the field of waste management sector
62. Vide G.O. (MS) No. 239/2012/LSGD dated 20.09.2012 - Modified guidelines approved of Specifications, standards, unit costs, O & M protocol etc. for house-hold level / small units for construction by Local Bodies using various types of Composting and Biogas plants

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63. Vide G.O (Rt) No. 2614/2012/LSGD dated 17.09.2012 – Modified guidelines issued for waste management using indigenous and allied technologies in house-hold / residential and community / school level
64. Vide G.O. (Rt) No.1597/2012/LSGD dated 12.06.2012 – Subsidy rate increased for Source level solid waste management devices for smooth functioning of WM
65. Vide G.O. (Rt) No.1457/2012/LSGD dated 28.05.2012 – Modified guidelines issued for waste management using indigenous and allied technologies in house-hold / residential and community / school level
66. Vide G.O. (Rt) No.1418/2012/LSGD dated 23.05.2012 – Addition of approved service providers in the area of SWM in LSGIs
67. Vide G.O (Rt) No.678/2012/LSGD dated 05.03.2012 – Solid Waste Management - Enhancement of Government financial assistance to Grama Panchayats for setting up comprehensive SWM plants
68. Vide G.O (Rt) No.581/2012/LSGD dated 25.02.2012 – Directions issued for implementing Solid Waste Management activities in Ministers' residences, Government Departments and Flats
69. Vide G.O (Rt) No.561/2012/LSGD dated 24.02.2012 – Solid Waste Management – Increase in subsidy for private individuals
70. Vide G.O (Rt) No.06/2012/LSGD dated 04.01.2012 - Various actions for solving issues related to safe disposal of Municipal Solid Waste especially to Trivandrum Corporation
71. Vide G.O (Rt) No. 2838/2011/LSGD dated 01.12.2011 - Handling and disposal of solid waste - plastic carry bags and NB materials banned
72. Vide G.O (Rt) No. 1491/2011/LSGD dated 22.06.2011 – Expansion of list of service providers in the area of SWM in LSGIs
73. Vide Circular No. 21945/DC1/2011/LSGD dated 16.04.2011 – Implementation of Solid waste management projects through Accredited agencies
74. Vide G.O (Ms) No. 73/2011/LSGD dated 01.03.2011 – Modified guidelines on specifications, standards, unit costs, O&M protocols, subsidy norms and contract conditions for SLWM plants
75. Vide G.O (Rt) No. 87/10/LSGD dated 11.01.2010 - Rs. 85 crore sanctioned for the purchase of land for Brahmapuram solid waste plant through KURDFC.
76. Vide Circular No.66753/DC1/2008/LSGD dated 06.10.2008 – Approval of grant to LSGIs for SLWM projects
77. Vide G.O (Rt) No.16/2008/LSGD dated 15.01.2008- Purchase of Solid Waste management plant at Vilappilsala by Thiruvananthapuram corporation – sanction accorded

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The report is filed by Additional Chief Secretary, Local Self Government Department, Government of Kerala on behalf of Chief Secretary, Government of Kerala on the 14<sup>th</sup> day of February 2022.

Sarada

Sarada Muraleedharan IAS  
Additional Chief Secretary  
Local Self Government Department  
Government Secretariat  
Thiruvananthapuram.

## List of Local Bodies those achieved Suchitwa Padhavi

Sl.No.	Name of District	Panchayath		Municipalities		Corporations	
		Total No.	No. of GPs achieved Suchitwa Padawi	Total No.	No. of Municipalities achieved Suchitwa Padawi	Total No.	No. of Corporations achieved Suchitwa Padawi
1	Thiruvananthapuram	73	67	4	4	1	1
2	Kollam	68	68	4	4	1	1
3	Pathanamthitta	53	42	4	2		
4	Alappuzha	72	57	6	6		
5	Kottayam	71	70	6	6		
6	Idukki	52	39	2	2		
7	Ernakulam	82	44	13	9	1	
8	Thrissur	86	46	7	7	1	
9	Palakkad	88	64	7	5		
10	Malappuram	94	56	12	10		
11	Kozhikode	70	46	7	5	1	1
12	Wayanad	23	22	3	2		
13	Kannur	71	66	9	7	1	
14	Kasargod	38	30	3	2		
	<b>Total</b>	<b>941</b>	<b>717</b>	<b>87</b>	<b>71</b>	<b>6</b>	<b>3</b>



## GOVERNMENT OF KERALA

## Abstract

Local Self Government Department – Guidelines for Licensing Poultry Meat Stalls and Poultry Waste Rendering Plants – Approved - Orders Issued.

## LOCAL SELF GOVERNMENT (WM) DEPARTMENT

GO(Ms.) No. 227/2021/LSGD

Dated, Thiruvananthapuram 07.10.2021

Read :- Letter No. 3796/C1/2018/SM dated 16.09.2021 from Executive Director, Suchitwa Mission.

## ORDER

Several incidents have come to notice of illegal dumping of chicken waste by the wayside. It is seen that some unlicensed operators have also been responsible for illegal dumping of chicken waste. In the circumstances a clear policy framework to deal with the issues arising out of inappropriate management of chicken waste is required.

2. The Executive Director, Suchitwa Mission vide letter read above has submitted a draft Guidelines for Licensing Poultry Meat Stalls and Poultry Waste Rendering Plants. The guidelines is an effort to control the activity of waste dumping, encourage formal chicken rendering units, establish clear responsibility of waste generators and other stakeholder and establish clear monitoring system.

3. Government have examined the matter in detail and are pleased to approve the Guidelines for Licensing Poultry Meat Stalls and Poultry Waste Rendering Plants, enclosed as Annexure to this Government Order.

By order of the Governor,  
Sarada Muraleedharan IAS,  
Additional Chief Secretary.

To

The Executive Director, Suchitwa Mission.  
The Member Secretary, Kerala State Pollution Control Board.  
The Principal Director, Local Self Government Department.  
The Director of Urban Affairs, Thiruvananthapuram.  
The Director of Panchayats, Thiruvananthapuram.  
The Principal Accountant General (A&E), Kerala, Thiruvananthapuram.  
The Accountant General (Audit I) / (Audit II), Kerala, Thiruvananthapuram.  
The Law Department.  
The Executive Director, Information Kerala Mission, Thiruvananthapuram.  
The Information Officer, I&PRD (web & New Media)  
Stock File / Office Copy.

Forwarded By order

Section Officer

Copy to :- PS to Minister LSGD  
PA to Additional Chief Secretary, LSGD  
CA to Special Secretary, LSGD

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**GUIDELINES FOR LICENSING  
POULTRY MEAT STALLS AND POULTRY  
WASTE RENDERING PLANTS**

## 1. BACKGROUND

Kerala state has more than 16,000 poultry stalls where around 18 lakh poultry are slaughtered and sold daily and it is estimated that about 1,080 TPD of poultry waste is produced. Though there are a number of units in the state for rearing, processing and selling poultry meat, very few have the facility for scientific processing and sale of meat. Also, the waste generated as a part of such unscientific processing, is not being properly managed and this often ends up in polluting the environment and affecting human health.

Poultry farms and some poultry meat processing units resorted to biogas plants to treat their poultry related wastes. But since anaerobic digestion took time and some waste materials like feathers could not be processed in the system, alternate technologies were searched for, which later led to the acceptance of rendering technology which could process all poultry wastes including feathers. This then led to the setting up of poultry waste rendering plants in the State, majorly in the private sector. At present, there are 12 rendering units having an overall capacity of 372 TPD and setting up of more plants are in the pipeline. But the waste generated are collected by unauthorized agencies for the purpose of usage in farms and generally found dumped at public lands, streams and rivers. Presently there is no mechanism to ensure that the waste generated at Poultry stalls/slaughtering units are properly collected, safely transported and scientifically treated at these facilities. Also the operation of such facilities based on the quantum of waste generated is not regulated in the State.

Poultry Meat Stalls and Rendering plants are governed by the following legislations;

- **The Kerala Panchayat Raj (Issue of License to Industries, Factories, Trade, Entrepreneurship Activities and Other Services) Rules, 2011** pertains to issuing trade licence to Poultry Stalls and Rendering Plants in Grama Panchayats.
- **The Kerala Municipality (Issue of License to Industries, Factories, Trade, Entrepreneurship Activities and Other Services) Rules, 2011** pertains to issuing licenses to Butcher's fishmonger's and poulterer's.
- **Food Safety and Standards Act 2006, Section 31(1) & 31(2)** ) defines that no person shall commence or carry on any food business except under a licence and shall apply to a petty manufacturer who himself manufactures or sells any article of food or a petty retailer, hawker, itinerant vendor or a temporary stall holder or small scale or cottage or such other

industries relating to food business or tiny food business operator; but they shall register themselves with such authority and in such manner as may be specified by regulations, without prejudice to the availability of safe and wholesome food for human consumption or affecting the interests of the consumers.

- **Food Safety and Standards (Licensing and Registration of Food Businesses), Regulations 2011** - lays down the regulations for registration/licensing of Food Business Operators including Poultry Meat Stalls.
- **Food Safety and Standards (Food Products Standards and Food Additives) fifteenth Amendment Regulation, 2018** - The standards specified in clause 11 of these regulations shall apply to Fresh or Chilled or Frozen Poultry Meat including poultry whole carcasses, pieces, cuts or edible offal that have been packed in any suitable packaging material.
- **IS 7049:1973 Code for handling, processing, quality evaluation and storage of poultry issued by Bureau of Indian Standards** -lays down guidelines for efficient handling, processing, quality evaluation and cold storage of poultry.
- **Prevention of Cruelty to Animals (Slaughter House) Rules, 2000 (Section 3, Section 8, Section 9)** sub-sections (1) and (2) of section 38 states that "No person shall slaughter any animal within a municipal area except in a slaughterhouse recognised or licensed by the concerned authority empowered under the law for the time being in force to do so.
- **Solid Waste Management Rules 2016**- pertains to management of solid waste generated in poultry meat stalls
- **Revised Comprehensive Industry Document on Slaughter Houses, 2017 published by Central Pollution Control Board**- lays down the general requirements for rendering plants.
- **Standard Operating Procedure for Rendering Plants' issued by Kerala State Pollution Control Board**- pertains to guidelines for operation of Rendering plants in the State.

Even though various rules and regulations are issued for the operation of Poultry meat stalls and rendering plants for scientific management of waste, there are a lot of gaps in the system for regulating poultry meat sale, transport of poultry waste and its scientific processing. It is necessary that comprehensive guidelines be issued in compliance with the Central and State legislations to regulate the processing and sale of poultry meat and management of poultry waste generated. The following guidelines are issued in addition to the conditions laid down under various Acts. Rules

and regulations for regulating the operation of Poultry Meat Stalls and Poultry Waste Rendering Plants in the State. Nothing in these guidelines is intended to contravene provisions of any existing Government regulations.

## 1. OBJECTIVE

These guidelines are intended to;

- Standardize facility requirement, procedure for licensing and operation of Poultry Meat Stalls in all Local bodies in the State. The provisions of the guidelines shall be complied for issuance of licence for new poultry meat stalls. These guidelines shall be applicable to existing licensed poultry stalls only while during renewal of license.
- Regulate the approval, licensing and operation of Poultry waste rendering plants in the State based on the quantity of waste generated. A District Level Facilitation and Monitoring Committee (DLFMC) with structure specified in this guideline shall be constituted in each district to regulate the approval of proposed/existing rendering plants.
- Develop a monitoring mechanism in the State for the implementation of these regulations

## 2. DEFINITION

In these guidelines unless the context otherwise requires,-

- 1) "Poultry" means live birds of domestic fowls, turkeys, geese, ducks, guinea-fowls, pheasants and quails;
- 2) "Poultry meat Stall" means shops, outlets, other business places intended for slaughter, handling and sale of Poultry meat.
- 3) "Rules" means the Kerala Municipality (Industries, Factories, Trade, Entrepreneurship and other Services) Rules 2011 or Kerala Panchayat (Industries, Factories, Trade, Entrepreneurship and other Services) Rules 2011 as the case may be.
- 4) "Secretary" means the Secretary of a Municipality/Municipal Corporation/ Grama Panchayat.

## 3. LICENSE FOR POULTRY MEAT STALLS

- a) No person shall be permitted for slaughtering poultry in the Poultry Meat Stalls except that with a licence in Form 2 of the Rules issued by the Secretary or the person

authorised by the Secretary. The fee for grant of licence shall be as specified in the Rules.

b) Application for running poultry meat stall should be submitted to the Secretary along with the documents mentioned below:-

1. Layout plan of poultry stall showing
  - i. clear demarcation between dirty area and clean area
  - ii. each area such that no birds are killed in the vicinity of other birds
  - iii. clear distance of 10 metres from nearest residential buildings
  - iv. drainage and location of septic tank and soak pit
  - v. installation of fly catchers/insect control measures
2. Process flow diagram with list of machines/equipment for processing. If mechanical process is involved.
3. Documents to prove the ownership of land, i.e. Certificate /Tax receipt /lease agreement for proving ownership of the building.
4. NOC/Consent to operate from Kerala State Pollution Control Board.
5. Registration/License from FSSAI as per norms. (In case it is not possible to produce FSSAI license at the time of submitting application, the applicant should produce FSSAI license within 2 months from the date of obtaining licence under these guidelines and a declaration in this regard shall be submitted).
6. Health certificates of the butcher/s obtained from a registered medical practitioner.
7. Copy of agreement with licensed rendering units for waste management or the details of the waste disposal method to be adopted by the applicant. The waste disposal method to be adopted by the applicant must be in accordance with PCB guideline.

#### 4. PROCEDURE TO BE FOLLOWED BY THE SECRETARY WHILE PROCESSING APPLICATION FOR POULTRY MEAT STALLS

On receipt of the application, if any supporting document is missing with the application, the Secretary or Officer authorized by him shall immediately inform the applicant and allow the applicant to submit the missing document at the earliest, but not later than three days from the date of receipt of application. On filing the application in full, the Secretary or the Officer authorised by him shall issue an acknowledgement to the applicant with the date of inspection, not exceeding 7 working days. Secretary or the Officer

authorized by him shall visit the premises as per the time fixed for inspection and shall verify that following compliances have been met:

Poultry meat stall shall consist of the following infrastructure facilities: -

- a. Separation of clean and dirty areas. Clean areas include cutting, packing and chilling. Dirty areas include bird storage, slaughtering area, bleeding area, evisceration area and washing area
- b. Separation of live bird area and slaughter area, so that no bird shall be killed in the vicinity of other live birds.
- c. Separate rooms/space/provision shall be provided for the following operations: -
  - Live poultry receiving and holding area: Facilities should be provided for washing and disinfection of Coops.
  - Meat preparation room: - The preparation room shall be ventilated and cool. Screened ventilators shall be provided near the ceiling for facilitating cross-ventilation. An electric fan and an exhaust fan may preferably be provided inside the preparation room. Care shall be taken that no direct sunlight falls on the dressed carcasses. The room shall suitably be made fly proof and provided with fly-traps. Clear space shall be marked for the following process.
    - Slaughter and bleeding.
    - Feather removal.
  - Evisceration, chilling and packing.
  - Inedible products storage:- closed containers for the storage of feathers and inedible waste products, prior to transport to rendering plants or other waste disposal system.
  - Sales counter
- d. Weighing scales used shall preferably be of a type which obviates unnecessary handling and contamination and the pan of the scale and shall be made of stainless steel or nickel coated.
- e. Equipment used shall be made of either stainless steel, galvanized iron and use containers made of non-toxic material for storage.
- f. Net or screen fitted doors, windows and other openings to prevent entry of insects

- g. Other facilities like those of toilets and arrangement for hand washing shall also be provided.
- h. If bulk quantities are intended to be processed, poultry meat may be stored either under refrigeration, or frozen as per FSSAI norms
- i. Temporary storage facility (refrigerated) for daily waste produced if storage is more than 12 Hours.
- j. The main services such as potable water supply, electricity and proper sewage disposal facilities are essential prerequisites and shall be made available.
- k. Following pollution control measures shall be provided;
  - For wastewater disposal:
    - Up to 200 birds/per day capacity - Septic tank and soak pit system.
    - Above 200 birds/ per day capacity - Effluent Treatment Plant
  - For solid waste (other than slaughter waste) disposal: Compost/Manure Pit or any other solid waste treatment system
  - For slaughter waste disposal: Agreement with licensed/authorized rendering plants existing within the district. If rendering plants are not available in the district, agreement shall be made with the rendering plants available in the nearby district or waste treatment system adopted by the licensee as per PCB guideline.
- l. Poultry meat stall shall have necessary arrangements for keeping following operational records
  - a. Daily stock log/register
  - b. Daily sales log/register
  - c. Manifest for handing over waste generated daily

**5. ISSUANCE OF LICENSE TO POULTRY MEAT STALLS**

- i. After the inspection, if the compliances are found satisfactory, license shall be issued subject to the payment of fee as per the Rules. On inspection if it is found that, the requirements as specified in the guidelines are not complied, the Secretary shall guide the Poultry Meat Stalls Operator/ applicant on necessary steps to be taken or changes or alteration to be made in the premises in order to ensure general sanitary and hygienic conditions and other terms as prescribed in the guidelines. The applicant shall carry out the required steps, changes or

- alterations and inform the Secretary within 10 days or such period as may be allowed by the Secretary.
- ii. Within a period of 10 days from receipt of an inspection report excluding the time taken by the applicant in complying with the advice, if any, given in the inspection report and verification thereof, the Secretary concerned shall consider the application and may either grant license or reject the application. Provided that before refusing license, an applicant shall be given an opportunity of being heard and the reasons for refusal shall be recorded in writing.
  - iii. After the inspection, if the compliances are found satisfactory, the Secretary shall issue a License in Form 2 in the Rules, a true copy of which shall be displayed at a prominent place at all times within the premises of poultry meat stalls.
  - iv. Periodical inspection shall be conducted by the Secretary or the Officer authorized by him to ensure that compliances are adhered to by the licensed Poultry Meat Stalls. In case of non-compliance, the Secretary shall take appropriate actions as per the provisions of Kerala Panchayat Raj Act and Kerala Municipality Act.
  - v. Poultry meat stalls which are already obtained a license shall meet the compliances as specified in this guideline within 3 years of the commencement of the guideline.

**6. SANITARY AND HYGIENIC REQUIREMENTS FOR POULTRY MEAT STALLS**

The place where poultry is slaughtered, processed or handled shall comply with the following requirements:

- i. The premises shall be free from filthy surroundings and shall maintain an overall hygienic environment. The premises shall be clean, adequately lighted and ventilated and sufficient free space for movement.
- ii. Floors, Ceilings and walls must be maintained in a sound condition. They should be smooth and easy to clean with no flaking paint or plaster. The floor and walls shall be washed as per requirement with an effective disinfectant. The premises shall be kept free from all insects. Windows, doors and other openings shall be fitted with net or screen, as appropriate to make the premise insect free.
- iii. All equipment shall be kept clean, washed, dried and stacked at the close of business to ensure freedom from growth of mould/ fungi and infestation. There should be an efficient drainage system and there shall be adequate provisions for disposal of refuse. Separate waste bins should be provided in the poultry meat stalls to keep waste generated from it.

The slaughter waste generated from the poultry meat stalls should be handed over to the Rendering plant on a daily basis. An agreement for this purpose shall be executed with the Rendering plant operators, if applicable.

- iv. The workers working in slaughtering and processing shall use clean aprons, hand gloves, and head wears.
- v. Persons suffering from infectious diseases shall not be permitted to work. Any cuts or wounds shall remain covered at all times and the person should not be allowed to come in direct contact with meat.
- vi. Potential sources of contamination like rubbish, waste water, toilet facilities, open drains and stray animals shall be avoided.
- vii. Refrigerator/Freezer should be cleaned at least once a week to remove stains, ice particles and food particles. The temperature in the fridge should be in the range of 4°C - 6°C.

## 7. FRAMEWORK FOR REGULATING OPERATION OF POULTRY WASTE RENDERING PLANTS.

### Constitution of District Level Facilitation and Monitoring Committee

District Level Facilitation and Monitoring Committee (*hereinafter referred to as DLFMC*) shall be constituted in each district to regulate the operation of Poultry Waste Rendering Plants (*hereinafter referred as Rendering Plants*) based on quantum of waste generated and to ensure that such facilities are meeting the prescribed design and standards of operation within the respective district/area of jurisdiction

The structure of the committee shall be as follows;

- District Collector-*Chairman*
- District Co-ordinator, Suchitwa Mission - *Convener*
- District Co-ordinator, Haritha Keralam Mission- *Member*
- Regional Joint Director( Urban) in charge of the district - *Member*
- Deputy Director of Panchayats- *Member*
- Representative of Kerala State Pollution Control Board- *Member*
- Representative from Food Safety Department - *Member*
- Technical expert nominated by Suchitwa Mission - *Member*

Conditions precedent to grant license to rendering plant

- a. Every New/Existing rendering plant shall obtain approval from the DLFMC in addition to the existing statutory compliances approvals.
- b. After the commencement of this guideline every person intended to set up new rendering plants shall obtain prior approval from DLFMC before obtaining building permit.
- c. Every person having Existing/functional rendering plants shall obtain approval from DLFMC within 3 months or 30 days before expiry of valid license issued from LSGI whichever is earlier from the date of issue of these guidelines
- d. The application to obtain approval (New/Existing/Renewal)for rendering plant shall be submitted to the Convenor, DLFMC in prescribed format as per **Annexure – I** along with the documents mentioned below;
  - a. Company/Agency profile
  - b. Technical details of the plant including machine layout with capacity including details of odour control system
  - c. 2 sets of detailed drawings of plant building including plot layout
  - d. Copy of consent to establish certificate from KSPCB
  - e. Working Plan
  - f. Copy of documents to prove the ownership of land, i.e. Certificate /Tax receipt /lease agreement for proving ownership of the building.
  - g. Building permit (in the case of buildings already under construction)

***Additional documents required for existing/functional rendering plants***

- h. Copy of valid license issued by LSGI
- i. Copy of valid Consent to Operate certificate from KSPCB
- j. Log/register of quantity of waste collected and treated for last one year
- e. On receipt of the application, if any supporting document is missing with the application, the Convenor shall immediately inform the applicant and allow the applicant to submit the missing document at the earliest but not later than three days from the date of receipt of application. On filing the application in full, the Convenor shall issue an acknowledgement to the applicant.
- f. DLFMC shall verify the application received and shall issue approval within 15 days considering the following criteria;

- a. The process flow of rendering plant shall be as specified in the '**Revised Comprehensive Industry Document on Slaughter Houses published by Central Pollution Control Board**' comprising of batch cooker, boiler, condenser, odour control systems etc.
- b. The proposal complies with the provisions stipulated in the '**Standard Operating Procedure for Rendering Plants**' issued by Kerala State Pollution Control Board from time to time.
- c. Total treatment capacity including that of the existing rendering plants functioning within the district, shall not exceed the actual capacity requirement as specified in the SOP issued KSPCB.
- d. Subserviced areas within a district are covered.
- g. The approval issued by DLFMC shall be valid for a period of three years.
- h. The approval obtained from DLFMC shall be renewed for further operation once in three years or the time at which DLFMC desires for a revision in the approval whichever is earlier.
- i. For renewal of approval, if there is no change in ownership, capacity of treatment, service area the application shall be submitted only along with the additional documents mentioned in the list of documents to be submitted and if it is the other case, a fresh application along with the prescribed documents shall be submitted.

#### 8. **LICENSING PROCEDURE FOR RENDERING PLANTS BY LOCAL SELF GOVERNMENT INSTITUTIONS**

The Authority to issue the license to rendering plants will be the Secretary of the Local Self Government or the person authorised by him in whose jurisdiction the facility is set up. The license to Rendering Plants shall be issued as per the provisions of the Kerala Panchayat Raj Act and Kerala Municipality Act.

- a. Application to obtain license for rendering plant shall be submitted to the Secretary along with the documents mentioned below:-
  - i. Approval from **DLFMC** that the plant is meeting the prescribed design and standards for operation within the respective district. The applicant shall obtain the approval/certification from DLFMC prior to the submission of application for license from Local Self Government Institutions.

- ii. Documents to prove ownership or lease deed.
  - iii. Copy of valid Consent to Operate certificate from KSPCB
  - iv. Certificate from the Inspector of the Factories or Industrial Extension Officer.
  - v. Site plan (duly demarcate the Educational Institutions, Places of Worship and Residential Buildings within 100 m)
- b. On receipt of the application, the Secretary or the Officer authorised by him shall issue an acknowledgement to the applicant. If any supporting document is not found, the Secretary or the Officer authorized by him shall immediately inform the applicant in writing, the list of missing documents and allow the applicant to submit the missing document but not later than 5 days.
- c. After the inspection, if the compliances are found satisfactory, license shall be issued subject to the payment of fee as per the Rules. On inspection if it is found that, the requirements as specified in the guidelines are not complied, the Secretary shall guide the Rendering Plant Operator/ applicant on necessary steps to be taken or changes or alteration to be made in the premises in order to ensure general sanitary and hygienic conditions and other terms as prescribed in the guidelines. The applicant shall carry out the required steps, changes or alterations and intimate the Secretary within 15 days or such period as may be allowed by the Secretary.
- d. Within a period of 15 days from receipt of an inspection report excluding the time taken by the applicant in complying with the advice, if any, given in the inspection report and verification thereof, the concerned Secretary shall consider the application and may either grant license or reject the application. Provided that before refusing a license, an applicant shall be given an opportunity of being heard and the reasons for refusal shall be recorded in writing.
- e. After the inspection, if the compliances are found satisfactory, the Secretary shall issue a License in Form 2 in the Rules, a true copy of which shall be displayed at a prominent place at all times within the premises of the Rendering Plant.
- f. Periodical inspection shall be conducted by the Secretary or the Officer authorized by him to ensure that compliances are adhered to by the licensed Rendering Plants. In case of non-compliance, the Secretary shall take appropriate actions as per the provisions of Kerala Panchayat Raj Act and Kerala Municipality Act.

9. **PUNISHMENTS TO ILLEGAL COLLECTION, TRANSPORTATION AND DUMPING OF POULTRY WASTE**

Illegal collection transportation and dumping of poultry slaughter waste etc shall be punished under the provisions of Kerala Panchayat Raj Act, 1994; Kerala Municipalities Act, 1994; Solid Waste management Rules, 2016 and Kerala Irrigation & Water Conservation (Amendment) Act, 2018, as amended on 03.07.2018.

10. **MANAGEMENT OF BIRDS DEAD DUE TO CONTAGIOUS DISEASES OR CALAMITIES**

- In case of an outbreak of contagious diseases or calamities, which may cause large scale death of poultry birds, all dead birds in numbers more than 20, should be disposed of through rendering plants only.
- Secretary of the LSGI concerned shall report such cases to the Convenor, DLFMC at the earliest.
- DLFMC shall consult with licensed rendering plants available at the nearest location to treat and dispose of dead birds by levying a tipping fee fixed by DLFMC.
- Rendering plant operators shall ensure that all the employees engaged in the plant as well collection use special PPE if any required.
- Records of dead birds collected and treated shall be maintained by the rendering plant operators and the same shall be reported to DLFMC.

11. **ROLES AND RESPONSIBILITIES OF VARIOUS STAKEHOLDERS**

i. **Local Self Government Institutions**

Local Self Government Institutions shall;

- a. issue licence to poultry meat stall and rendering plants as per the provisions of these guidelines
- b. Regulate all illegal poultry slaughtering
- c. Regulate illegal collection, transportation and dumping of poultry waste and penalize the defaulters as per the legal provisions
- d. facilitate poultry stall owners to enter into agreement with rendering plants as per the direction and approval of DLFMC
- e. bring to the notice of DLFMC/KSPCB regarding non-collection of waste by authorized rendering plants if any

- e. Collect and maintain records from the Poultry Stall Owners/Poultry Processing Owners regarding the number of birds purchased, processed and sold by them, quantity of waste collected, transported, processed and disposed by them etc and maintain these records.

**ii. Kerala State Pollution Control Board**

Kerala State Pollution Control Board shall;

- a. issue NOC/Consent to Operate to only those poultry meats stalls that follow strict hygiene and having own solid-liquid waste treatment facilities or an agreement with poultry waste rendering units
- b. prepare and publish Standard Operating Procedure (SOP) for (collection, storage, transportation and processing of poultry waste) Rendering plants in the State from time to time
- c. ensure that the rendering plants operators are following the SOP through periodical inspection and submit quarterly reports to DLFMC
- d. bring to the notice of DLFMC, any case of non-compliance of SOP by approved rendering plants
- e. Issue consent to operate only to those rendering units which comply with the prevailing SOP and guidelines issued by agencies concerned.
- f. Ensure that the rendering plants manage the wastewater generated by them through Effluent Treatment Plants.
- g. Ensure that the rendering plants maintain proper records of all their activities including number/quantity processed, quantity of wastes managed, extent of treatment done etc.
- h. Ensure that rendering plants have odour control systems should have condenser, scrubber and bio filter.
- i. Ensure that in a rendering plant the odour ducting mechanism shall be in place, so that odour from cooked material should not spread outside.

**iii. District Level Facilitation and Monitoring Committee**

District Level Facilitation and Monitoring Committee shall;

- a. issue approval/NOC to rendering plants within a district and publish list of approved rendering plants on a regular basis

- b. fix maximum tipping fee that can be levied by the rendering units accepting wastes for processing within the district based on the following parameters from time to time;
  - a. Number of poultry meat stalls and quantum of waste processed
  - b. Operational expenses of the Plant
  - c. Transportation expenses
  - d. Geography of the district (spatial data)
- c. Intervene if any social issues related to functioning of rendering plants arise.

**iv. Food and Safety Department**

Food and Safety Department shall;

- a. issue registration/license to poultry meat stalls as per FSSAI norms.
- b. conduct periodical inspections at poultry meat stall to ensure that such facilities are functioning as per the compliances
- c. ensure that all the hotels and restaurants keep a register in which the details of the person/institution/ (with their FSSAI license) from whom they purchase poultry meat.
- d. ensure that hotels and restaurants purchase poultry meat from licensed poultry meat stalls only.
- e. shall ensure the Food Safety Training and Certification (FoSTaC) of Poultry Meat Stalls.

**v. Poultry Stall Owners**

Poultry Stall Owners shall;

- a. ensure that poultry intended for slaughtering should be clean and in good health.
- b. ensure that poultry held in storage sheds should be provided adequate ventilation and climate control such as fans or curtains.
- c. ensure that when the poultry is reared specifically for human consumption and they therefore at some stage have to be slaughtered, they should be slaughtered in a humane manner.
- d. strictly adhere to the FSSAI guidelines and other legislations to ensure that the meat is processed scientifically, stored hygienically and that the waste is stored, transported and treated scientifically.

- e. strictly adhere to the Standard Operating Procedures of Kerala State Pollution Control Board (KSPCB) in handling and storage of poultry slaughter waste
- f. shall enter into an agreement with authorized rendering plant owner for daily removal/collection of the waste and shall strictly abide by the protocol for storage, collection, transportation and processing of solid waste or setup a waste treatment facility as per the directions and guidelines of PCB
- g. shall set up treatment unit to treat the liquid waste generated to the standards specified by Central Pollution Control Board/KSPCB
- h. ensure that waste is handed over only to authorized rendering plants and not to any other agency/ person.
- i. pay Tipping fee as per the agreement
- j. inform the DLFMC/KSPCB/LSGI, if the waste is not regularly picked up by the rendering plant operator
- k. shall maintain proper records/manifests regarding number of birds processed, quantity of meat produced, quantity sold, quantity of waste (solid and liquid) produced, quantity treated and disposed etc.

**vi. Rendering plant owners/operators**

Rendering plant owners/operators shall;

- a. collect, transport, store and process Poultry waste as per the prevailing Standard Operating Procedure (SOP) and based on the agreement with the poultry meat stalls on a daily basis without fail.
- b. operate the poultry waste rendering plants as per the prevailing SOP issued by KSPCB
- c. levy Tipping fee only as per the DLFMC recommendations.
- d. obtain statutory clearance/s (and renew it correctly on expiry) as per prevailing rules and provisions of these guidelines
- e. own/ rent and maintain enough refrigerated vehicles in good condition for transportation of wastes. Ensure that the vehicles are with body stickers depicting the type and emblem (if any) of the waste being transported and that the crew carry proper manifests/documents when waste is transported.
- f. ensure that the transport crew have proper uniforms and Personal Protective Equipments (PPEs) while in duty

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- g. ensure that the waste is not transferred to other vehicles/dumped anywhere during transport
- h. ensure that no spillage occurs during transport
- i. store the collected wastes in refrigerated containers/cold storages, in case it is not processed on the same day of collection.
- j. treat all wastes generated as a part of processing
- k. maintain all records/manifests related to clients, quantity collected, transported, processed, product obtained and sold, waste generated and treated etc
- l. inform the DLFMC/KSPCB/LSGI in case the poultry stall owner fails to provide the waste to the rendering plant regularly

**vii. Suchitwa Mission**

Suchitwa Mission shall;

- a. provide technical support and issue guidelines regarding poultry waste management in the State
- b. empanel rendering plant operators/service providers in the sector.

Application for obtaining approval from DLFMC for setting up  
Poultry waste Rendering Plant

Application For (New plant/ Existing plant/ Renewal)

**A. Basic Information**

- a) Name & address of Applicant Agency/Company :
- b) Contact number :
- c) Email address :
- d) Type of ownership : Sole proprietorship/ Partnership/ Limited Liability Company/ Others/ specify .....

**B. Facility/ Plant details**

- a) Proposed waste treatment capacity of plant : .....(Tons/day)
- b) Whether all wastes including feather is proposed to be processed in the plant : Yes/ No
- c) Proposed Technology : Dry rendering/ Wet rendering/Others .....(Specify)
- d) Proposed output product :
- e) Proposed output quantity : .....(Tons/day)
- f) Type of equipments/ machineries used :
- g) Required no of staffs in the plant :
- h) Number of trucks proposed to be used for collecting raw materials :
- i) Required no of staffs in the waste collection crew :
- j) Are the trucks going to be of : Yes /No

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refrigerated type?

k) if yes, specify the temperature : .....(°C)  
range of refrigeration

l) Details of odour control :  
measures proposed to be  
provided

m) How is the waste water generated :  
proposed to be treated

(If through an ETP, include  
process details, process flow &  
capacity of plant in detailed  
proposal)

n) Has a process flow diagram : Yes / No  
showing the entire proposed  
process included?

o) Consent to establish obtained : Yes / No  
from KSPCB

### C. Land details

- a) Survey No :  
b) Ownership : Own land/ Leased land  
c) if leased, copy of lease : Attached/ Not attached  
agreement  
d) Plot area : .....(cents)  
e) proposed building floor area : .....(M<sup>2</sup>)  
f) Width of approach road : .....(M)  
g) Availability of power supply : Single phase/ 3 phase  
h) Availability of water connection : Yes / No  
i) Distance of land boundary from : .....M  
nearest a) Building  
b) Water body : .....M

### C. Additional information for approval of existing plants and renewal of approval

- a) Log/ register of quantity of waste : Attached/ Not attached  
collected and treated  
b) Agreement executed with Poultry : Yes / No  
stalls?  
c) If yes, number of stalls executed :  
agreement and the expecting  
quantum of waste generated.  
d) Consent to Operate obtained : Yes / No

from KSPCB?

- e) If yes attach copy of consent to operate obtained from KSPCB : Attached/ Not attached
- f) License obtained from concerned LSGI? ( For renewal of approval) : Yes / No
- g) If yes attach copy of valid license obtained from LSGI : Attached/ Not attached

**Declaration**

I hereby declare that all the statements made in and all documents submitted along with this application are true and correct to the best of my knowledge & belief.

Place & Date

Name & Signature

**GOVERNMENT OF KERALA****Abstract**

Local Self Government Department- OA 100/2021-Guidelines for registering vehicles transporting waste- Complied with - Orders issued

**LOCAL SELF GOVERNMENT (WM) DEPARTMENT**

G.O.(Rt)No.1673/2021/LSGD Dated, Thiruvananthapuram, 06/09/2021

Read Judgement in OA 100/2021 by Hon'ble National Green Tribunal dated 29.07.2021

**ORDER**

Local Self Governments (LSGs) are engaging Clean Kerala Company Limited (CKCL) and Private agencies for the collection and movement of waste to recycling/disposal facilities from collection centres/dumpsites. Currently there is no mechanism available to track and regulate the movement of vehicles which transport such wastes. Vide Order read above, Hon'ble National Green Tribunal in OA - No.100/2021 'Dumping of Garbage foiled near Anamalai, trucks seized', directed to create a mechanism for registering the vehicles which are entrusted with carrying waste to be disposed at designated dumpsites or treatment facilities, in order to supervise and to track the movement of such vehicles to find out whether the waste that is being entrusted to them is really reaching the designated treatment facility centers. In compliance with the direction by National Green Tribunal, Government is pleased to issue the following guidelines. Local Self Governments or their support systems like CKCL, while engaging agencies / organizations for removal/transportation of waste from dumpsites/ MCF/ RRFs to designated disposal or treatment facilities shall enter into specific agreement following these guidelines.

- a. Non biodegradable waste shall be classified as recyclable and non-recyclable.
- b. Recyclable non biodegradable waste shall be sold to the recycling agencies or their aggregators at a price not less than the rate notified by the Clean Kerala Company Limited (CKCL).
- c. The non-recyclable waste to be removed through Clean Kerala Company Limited (CKCL) on behalf of the Local Self Governments will be at the rate prescribed by the Government from time to time, .
- d. The Local Self Governments may engage authorized agencies/ organizations for removal of non-recyclable waste provided they possess valid consent to operate from the KSPCB and valid agreement/MoU with the disposal facility such as Engineered Sanitary Landfills or Furnace-based industries like cement kilns.
- e. The Local Self Governments and Clean Kerala Company Limited shall follow due process for identification of agencies/ organizations for removal of non-recyclable waste
- f. The agencies/ organizations selected for removal and transportation of non-recyclable waste shall declare the destination where the waste is proposed to be disposed of and the hiring agencies (LSG/CKCL) shall verify and ensure whether the destination is suitable for safe disposal.
- g. All the vehicles which are entrusted with the transportation of waste to disposal/ recycling facilities shall be registered with the hiring agency from where waste is being collected. Clean Kerala Company and Local Self Governments shall keep a separate record of vehicles registered by them for this purpose. An Application for registering vehicles is attached as **Annexure I**.
- h. The Local Self Governments and CKCL shall incorporate specific conditions in the tender notification/ Empanelment notification and in the agreements with the transporting contractors to the effect that the transporting vehicle shall be fitted with GPS instrument and tracking systems arranged in the respective Offices.

- i. An Officer of the LSG/ CKCL shall be designated for tracking the GPS while there is movement of waste and shall ensure that it reaches the right destination.
- j. For transporting waste from source to location of treatment/disposal, a detailed manifest has to be maintained by the agencies engaged. After the transportation of the waste is complete, the copy the manifest duly signed by the receiver (treatment/disposal facility) shall be produced to the hiring agency within 7 days. A sample format of the waste manifest is attached as Annexure II.
- k. The waste carried in the vehicle shall be properly covered during transportation.
- l. The LSG/CKCL shall impose a fine and terminate the agreement with the transporting contractor and forfeit the amount payable to him in case of any violations.
- m. The LSGs and CKCL are to identify transporting contractors or enable the existing contractors to install GPS in the vehicles used for this purpose within 45 days from the date of issue of this order.

(By order of the Governor)  
Sarada Muraleedharan I A S  
Additional Chief Secretary

To:

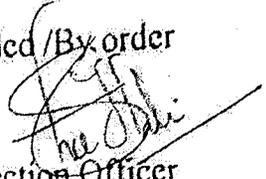
All District Collectors  
The Executive Vice Chairperson, Haritha Kerala Mission  
The Director of Urban Affairs, Thiruvananthapuram  
The Director of Panchayat, Thiruvananthapuram  
The Executive Director, Suchitwa Mission  
The Executive Director, KudumbhaShree  
The Executive Director, Information Kerala Mission  
The Chief Town planner, Department of Town and Country Planning  
The Director General, KILA  
The Managing Director, Clean Kerala Company, Pvt Ltd  
The Commissioner for Rural Development

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File No.WM1/6/2021-LSGD

The Principal Accountant General (A& E) Kerala, Thiruvananthapuram  
The Accountant General (G&SSA/E &RSA) Kerala, Thiruvananthapuram  
The Information Officer, I&PRD(Web & New Media)  
Stockfile/Office Copy

Forwarded /By order

  
Section Officer

Copy to,

Private Secretary to Hon'ble Minister of LSGD  
P.A to Additional Chief Secretary, LSGD  
P.A to Special Secretary, LSGD # M.  
Deputy Secretary , LSGD

LSG

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**ANNEXURE - I: APPLICATION FORM FOR REGISTERING VEHICLE TO COLLECT AND TRANSPORT OF SOLID WASTE TO DISPOSAL SITE**

<b>APPLICANT DETAILS</b>		
Full Name of Applicant :		
Registered Address (including Phone No. and e-mail)		
Postal Address (for correspondence):		
<b>VEHICLE DETAILS</b>		
Garage Location (regular garaging address for vehicle):		
Vehicle Make and Model:		RTO Registration Number:
Body Type:	Net Carrying Capacity (tonnes):	Year of Manufacture:
GPS Device Details:-		
Vehicle Inspection Certificate: (Emissions & Safety)		Validity:
<b>DECLARATION-Your application will not be accepted unless the declaration is completed and signed</b>		
I hereby declare that the information provided in this application is true and correct		
I also declare that the vehicle with registration number _____ is fit for the purpose of transporting the prescribed wastes specified in this application		
Signature* (1) _____ (2) _____ :Date: ___/___/___		
<i>Second signature only required if the applicant is a partnership</i>		

\* If a company, a person of authority must sign and date and complete the following:

First Name \_\_\_\_\_ Last Name \_\_\_\_\_ Position \_\_\_\_\_

**CHECKLIST — to be completed by the applicant**

Tick

Declaration (above) read and signed

List of types of waste to be transported (Enclose separately)

Appropriate insurance policy is maintained for the vehicle

Three photographs of the vehicle (front, side and rear view) in JPG format

Copy of RTO registration certificate

If vehicle is not owned by the agency, copy of the lease/ rent agreement with the owner

Annexure -II: MANIFEST FOR TRANSPORTING WASTE FOR TREATMENT/DISPOSAL

1.	Sender's name and address (including Phone No. and e-mail)	
2.	Manifest Document No.	
3.	Transporter's name and address: (including Phone No. and e-mail)	
4.	Type of vehicle	(Truck/Tanker/Special Vehicle/others please specify)
5.	Vehicle registration No.	
6.	Treatment/disposal facility name and address (including Phone No. and e-mail)	
7.	Waste description (type of waste)	
8.	Total quantity	.....m <sup>3</sup> or MT
9.	Purpose of transportation	Treatment/recycling/RDF/ scientific land filling/others please specify
10.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above with proper shipping details
<p>Date: _____ Name and designation: _____ Signature: _____</p>		
11.	Transporter acknowledgement of receipt of Wastes:  .....	I hereby declare that the contents of the consignment described above has been received for transportation and are properly covered and are in all respects in proper conditions for transport by road according to applicable government regulations.
<p>Date: _____ Name and designation: _____ Signature: _____</p>		
12.	Receiver's certification for receipt of waste	I hereby declare that the contents and quantity of waste as described above has been received for treatment/disposal

**GOVERNMENT OF KERALA****Abstract**

Local Self Government - OA 100/2021- Monitoring the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters- Orders Issued

**LOCAL SELF GOVERNMENT (W.M)DEPARTMENT**

G.O.(Rt)No.2485/2021/LSGD Dated, Thiruvananthapuram, 06/12/2021

- Read
1. Judgment dated 29.07.2021 of Hon'ble NGT in OA 100/2021.
  - 2 G.O(Rt) No.1673/2021/LSGD dated 06.09.2021.
  - 3 Judgment dated 01.10.2021 of Hon'ble NGT in OA 100/2021.

**ORDER**

In the Judgement read as 1<sup>st</sup> above above, Hon'ble NGT mentioned that there is no mechanism available to track and regulate the movement of vehicles which transport waste. In compliance to the Judgement of Hon'ble NGT, Government issued guidelines for registering vehicles transporting waste vide order read as 2<sup>nd</sup> paper above. But in the Government Order there was no reference regarding the mechanism to monitor the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters.

2. Government have examined the matter in detail and decided to constitute committees at State Level and District Levels with following members for monitoring and implementation of guidelines as stipulated in G.O(Rt) No.1673/2021/LSGD.

**State Level Committee**

- Additional Chief Secretary, LSGD – Chairman

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- Executive Director, Suchitwa Mission – Convenor
- Director General of Police/ Representative
- Taxes Commissioner/Representative
- Transport Commissioner /Representative (Motor Vehicles Department)
- Director (Urban), LSGD
- Director (Rural), LSGD
- Member Secretary, Kerala State Pollution Control Board
- Managing Director, Clean Kerala Company
- Representative of Haritha Keralam Mission

The committee shall

- be convened once in 3 months
- review the status of the activities based on the monthly report submitted by District level monitoring committee
- identify gaps in the implementation of the guidelines and shall give guidance for issuing directions at State Level
- look into and resolve issues related to trans-boundary movement of waste.

#### District Level Committee

- District Collector - Chairman
- District Co-ordinator Suchitwa Mission-Convener
- Regional Joint Director (Urban)
- Deputy Director of Panchayats
- Superintendents of Police / Representative
- Joint Commissioner of Tax/Representative
- Deputy Transport Commissioner /Representative (Motor Vehicles Department)
- Representative from District Pollution Control Board
- Representative from Haritha Kerala Mission
- Representative from Clean Kerala Company
- Representative from Police Department
- Representative from Motor Vehicle Department

The committee shall

- be convened on a monthly basis
- review the status implementation based on the monthly report submitted by local bodies (through RJD/DDP) and Clean Kerala Company submit quarterly reports to the state level committee in the prescribed

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format in Annexure-I

- shall review the details of waste transporting vehicles entrusted by LSGIs/CKCL
- review the details of defaulters and action taken against them
- resolve the issues pertaining to subject matter at District Level
- report any gaps/issues to the state level committee which require State level interventions

3. In order to identify and take action against defaulters following institutional mechanism needs to be carried out by Local Bodies and Clean Kerala Company

- Local Self Government Institutions and Clean Kerala Company shall submit monthly reports to the District level committee in the prescribed format in Annexure-II
- Local Self Government Institutions and Clean Kerala Company shall adhere to all the directions mentioned in the guidelines issued vide G.O (Rt)No.1673/2021/LSGD dated 06.09.2021 while engaging agencies for transportation of waste.
- Local Self Government Institutions and Clean Kerala Company shall clearly mention the clause related to imposing fine in the case of violations in the agreement with the agencies.
- The officer designated by the local body and CKCL for tracking the GPS while there is movement of waste shall
  - ensure that the details of trips (including details of destination such as location names, GPS co-ordinates) are recorded in a register format enclosed as Annexure-III
  - ensure that the vehicle has reached the right destination
  - shall keep a record of the copy of manifest duly signed by the receiver submitted by the transporting agency.
  - shall report to Secretary in the case of Local bodies and Managing Director Clean Kerala company or the person authorized regarding violations
- On reporting the violations, Secretary of LSGI/CKCL shall initiate actions against the defaulter for imposing fine and forfeit the amount payable and initiate legal actions as per laid down procedures.

(By order of the Governor)

R S Kannan  
Special Secretary

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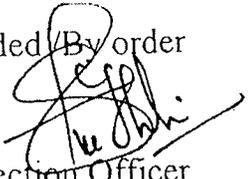
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To:

All District Collectors  
The Executive Vice Chairperson, Haritha Kerala Mission  
The Director( Urban), Local Self Government Department  
The Director( Rural), Local Self Government Department  
The Director General of Police  
The Taxes Commissioner, Department of Income Tax  
The Transport Commissioner , Motor Vehicles Department  
The Chief Town planner, Department of Town and Country Planning  
The Member Secretary, Kerala Pollution Control Board  
The Executive Director, Suchitwa Mission  
The Executive Director, KudumbhaShree  
The Executive Director, Information Kerala Mission  
The Superintendents of Police  
The Joint Commissioner of Tax, Department of Income Tax  
The Deputy Transport Commissioner , Motor Vehicles Department  
The Director General, KILA  
The Managing Director, Clean Kerala Company, Pvt Ltd  
The Commissioner for Rural Development  
The Principal Accountant General (A& E) Kerala, Thiruvananthapuram  
The Accountant General (G&SSA/E &RSA) Kerala, Thiruvananthapuram  
The Information Officer, I&PRD(Web & New Media)  
All District Coordinators (Through Suchitwa Mission )  
The Regional Joint Director (Through Director (Urban), LSGD)  
The Deputy Director of Panchayath ( Through Director (Rural), LSGD  
Stock file/Office Copy

Forwarded By order

  
Section Officer

Copy To,

Private Secretary to Hon'ble Minister of LSGD  
P.A to Additional Chief Secretary, LSGD  
P.A to ~~Principal~~ Secretary, LSG (WtE) Projects  
P.A to Special Secretary, LSGD Deputy Secretary, LSGD  
Deputy Secretary, LSGD

Annexure I

QUARTERLY REPORT FORMAT

Name of District :

Report for the period of: ..... 20... to ..... 20...

SI No	Description	In LSGIs		By CKCL	
		Within State	Outside State	Within State	Outside State
1	Total number of LSGI's conducted vehicle registration				
2	Total number of vehicles registered with GPS tracking till date				
	<b>VEHICLE MOVEMENT DETAILS</b>				
3	Total number of trips conducted				
4	Total quantity of waste transported (Tonnes)				
5	Number of successful trips conducted				
6	Quantity of waste transported (successful trips) (Tonnes)				
7	Number of trips have violations reported				
8	Quantity of waste transported (Violation trips) (Tonnes)				
9	Number of violations in which action taken				

Signature:

Name:

Designation:

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1676582002/LOCAL SELF GOVT. (WM)

Annexure II

MONTHLY REPORT FORMAT

Report for the month of : ..... 2021

Details submitted by : LSGI / Clean Kerala Company (tick whichever is applicable)

District :

Name of LSGI:

Sl No	Description	Remarks	
1	Total number vehicles registered with GPS tracking till date		
	<b>VEHICLE MOVEMENT DETAILS</b>	<b>Within State</b>	<b>Outside state</b>
2	Total number of trips conducted		
3	Number of successful trips conducted		
4	Quantity of waste transported (successful trips) Tonnes		
5	Number of trips have violations reported		
6	Quantity of waste transported (Violation trips) Tonnes		
7	Number of violations in which action taken		

Signature:

Name:

Designation:

